102 in Gazette of India dated the 22nd February, 1997.

- (2) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1997 published in Notification No. G.S.R. 103 in Gazette of India dated the 22nd February, 1997.
- (3) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1997 published in Notification No. G.S.R. 104 in Gazette of India dated the 22nd February, 1997.

[Placed in Library See No. LT-1952/97]

MESSAGE FROM RAJYA SABHA

12.03 hrs.

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 2nd May, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 1/4 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

SHRI A.G.S. RAM BABU (MADURAI): Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the sittings of the House held on 5 December, 1996 and 12 March, 1997.

STANDING COMMITTEE ON FINANCE

Fifth Report

12.03 1/2 hrs.

[Translation]

SHRI NIRMAL KANTI CHATTERJEE (DUMDUM): Mr. Chairman, Sir, I beg to present the Fifth Report (Hindi and English versions) of the Standing Committee on Finance on the Insurance Regulatory Authority Bill, 1996. 12.04 hrs.

(MR. SPEAKER in the chair)

(Interruptions)

[English]

MR. SPEAKER: Please sit down. Please speak one by one.

SHRI BASU DEB ACHARIA (BANKURA): Sir, please allow me to speak. ...(Interruptions)

MR. SPEAKER: I will allow you.

(Interruptions)

SHRI HARIN PATHAK (AHMEDABAD): Mr. Speaker, Sir, I have cooperated with the Chair. ...(Interruptions)

MR. SPEAKER: All right, you have cooperated with the Chair. Please tell me what is that you want to say.

SHRI HARIN PATHAK: It was the unanimous decision of the Cabinet of the previous Government to release Rs. 2,005 crore for the rehabilitation of the NTC workers and of the textile mills because of the demand of the various Members of Parliament and from all the political parties.

The decision has been taken by the previous Government. ...(Interruptions)

MR. SPEAKER: That is not correct.

SHRI HARIN PATHAK: The Government says that it is not implementing the decision.

SHRI BASU DEB ACHARIA: Sir, you took the initiative.

MR. SPEAKER: Please sit down. I will allow you.

SHRI HARIN PATHAK: My request is that the Government should, keeping in view the larger interest of the workers, implement the decision taken by the previous Cabinet for the rehabilitation of the textile workers. It is the demand of all the Members of Parliament.

SHRI P.R. DASMUNSI (HOWRAH): Sir, you are one of the architects to decide the destiny of the workers in the textile sector. Mr. Speaker, Sir, you may recall the way you tried to protect the workers since the Government came out with a package with certain fomulae. The package should have been implemented with the initiatives of the Government and the BIFR. Time and again, we have been raising this matter in the House. In the Common Minimum Programme of the United Front, a basic guarantee was given to protect the interests of the working class in the large textile sector. If now the Minister comes and says that they cannot implement that package, it means you are leaving the workers in the streets. They are already deprived of their salaries and wages for the last three months. Now withholding the budgetary support means total betrayal of the working class. I, therefore, appeal to the Minister, the Leader of the House and the Finance Minister to take this matter to the Cabinet and come out with a

proper package to protect the workers in the textile sector. That is my only submission. ...(Interruptions)

SHRI BASU DEB ACHARIA: Please hear me also.

MR. SPEAKER: I know. Please sit down.

(Interruptions)

SHRI HARIN PATHAK: You are the architect of this package, Sir.

MR. SPEAKER: I know the position very well. When this tripartite agreement was done, well, I was also a party as the Labour Minister. Some problems have cropped up. The Government have also some genuine difficulties. I know the difficulties also. What I will do is, I will myself call a meeting of the Textile Ministry in my chamber where all the Members of Parliament where the NTC mills are operating, will be invited.

12.07 hrs.

[English]

STANDING COMMITTEE ON HOME AFFAIRS

Fortieth Report

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to lay on the Table a copy of the Fortieth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Lokpal Bill, 1996.

12.07 1/4 hrs.

STANDING COMMITTEE ON HOME AFFAIRS

Lokpal Bill-Evidence

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to lay ori the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Lokpal Bill, 1996.

MR. SPEAKER: Shri Chaturanan Mishra. He is not here. Shri Ram Vilas Paswan.

12.07 1/2 hrs.

BUSINESS OF THE HOUSE

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): Mr. Speaker Sir, with your permission I announce in the House that Government business for the week commencing Monday, May 12, 1997 would consist

(1) The Dock Workers' (Regulation of Employment)

(Inapplicability to Major Ports) Bill, 1997, as passed by Rajya Sabha.

(Consideration and passing)

(2) Discussion on the Motion regarding Approach Paper to the Ninth Five Year Plan (1997-2002).

(3) The Export-Import Bank of India (Amendment) Bill, 1997.

(Consideration and passing)

(4) The Vice-President's Pension Bill, 1996.

(Consideration and passing)

[English]

MR. SPEAKER: Shri Santosh Kumar Gangwar. Just before you speak, I will like to announce one thing. After the statement of the Parliamentary Affairs Minister regarding the Government business, we normally allow Members to give submissions for consideration of these issues to be taken up in the House. Normally after submission is made, it is forgotten. Nothing is done. Yesterday, in the Business Advisory Committee, this matter was discussed. We have now decided that all those submissions which are made after the statement of the Minister will be placed before the Business Advisory Committee and.....

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (DUMDUM): At first, this was not discussed in the Business Advisory Committee. It was discussed in the Rules Committee.

MR. SPEAKER: I said so.

SHRI NIRMAL KANTI CHATTERJEE: You mentioned 'Business Advisory Committee'.

MR. SPEAKER: No. I said that the Rules Committee decided to place it before the Business Advisory Committee.

SHRI NIRMAL KANTI CHATTERJEE: I stand corrected.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (BAREILLY): Mr. Speaker, Sir, we are thankful to you because we have been saying since the last Lok Sabha that everything that should be transparency in all the matters. I have to make one more submission in this regard. We get reply in regard to issues raised under rule 377. Similarly, I would like that whatever decisions the Business Advisory Committee takes on the submission made by the members and whatever individual problems we raise here, the Ministry concerned should send us a note In this regard stating the latest position with regard to the follow up action.

[English]

MR. SPEAKER: Once you concede one demand, then more demands will come.